

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2082**

TO BE ANSWERED ON MONDAY 02<sup>ND</sup> AUGUST, 2021 /SRAVANA 11, 1943 (SAKA)

**LINKING OF PAN CARD WITH AADHAAR**

**2082. SHRI S. MUNISWAMY:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to link PAN Card with Aadhaar;
- (b) if so, the details thereof; and
- (c) the decision taken by the Government with regard to the said proposal?

**ANSWER**

THE MINISTER OF STATE IN MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) Quoting of Aadhaar number has been made mandatory, under the Income tax Act, 1961, for every person eligible to obtain Aadhaar number, in the application for obtaining PAN and in the return of income. Further, a person who has been allotted a PAN as on 1st July, 2017 and is eligible to obtain Aadhaar number, is required to intimate his Aadhaar number to the prescribed authority on or before a notified date.

(b) The Finance Act, 2017 inserted section 139AA in the Income tax Act, 1961, which makes it mandatory from 1<sup>st</sup> July, 2017 for every person who is eligible to obtain Aadhaar Number, to quote his Aadhaar number in the application for allotment of permanent account number (PAN) and in the return of income. Further, under the said section, every person who has been allotted a PAN as on 1<sup>st</sup> July, 2017 and is eligible to obtain Aadhaar Number, is required to intimate his Aadhaar to the authority prescribed by the Central Government on or before a notified date. In the event of failure on part of such person to intimate his Aadhaar, the PAN allotted to him shall be made inoperative in the manner prescribed in Rule 114AAA of the Income-tax Rules, 1962. Such person may also be liable to pay, at the time of intimation of Aadhaar to the prescribed authority, a fee of prescribed amount, not exceeding Rupees One thousand, as per section 234H which has been inserted in the Income tax Act by the Finance Act, 2021.

(c) The last date on or before which Aadhaar is required to be intimated was initially notified as 30<sup>th</sup> Sept, 2019 *vide* notification no. 31/2019 dated 31<sup>st</sup> March 2019 and was subsequently extended from time to time. As per the latest notification no. 74 of 2021, dated 25<sup>th</sup> June, 2021, the last date for intimation of Aadhaar stands at 30<sup>th</sup> September, 2021.

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